

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.No.436/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th October 2017, 10.30 A.M

Name of the Company	Balaji Facny Item Marketing Pvt.Ltd -Vs- Registrar of Companies, W.B		
Under Section	252(3) Struck off		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) Ms Swapna Choudhury, Adv }
 2) Mr Sidhanta Sharma, Adv } Petitioner
 3) Ms Namrati Basu, Adv }
 ORDER
 12/10/17

Ld. Counsel for the petitioner are present.

Petitioner has filed this petition under section 252(3) of the Companies Act, 2013 for restoration of the name of the company. As per provision of Section 252(3) of the Companies Act, 2013 a company, or any member or creditor or workmen if he feels aggrieved by the company having its name struck off from the register of companies may file an application for restoration. Petitioner has not stated that he is either a member or a workman or a creditor of the company. He is directed to clarify this by way of an affidavit within 10 days from today.

List on 22/11/2017.

Sd

(Jinan K.R.)
Member (J)

Sd

(Vijai Pratap Singh)
Member (J)